

CHAPTER 20**Judicial Powers—Civil**

PART A.—CONFERMENT OF POWERS-JUDICIAL

The following rules have been prescribed by the State Government with reference to the channel through which recommendations for the conferment of civil judicial powers should be submitted:—

1. Recommendations for the conferment of Judicial powers under the Punjab Courts Act, 1918, should ordinarily originate with the District Judge or the High Court.
2. Whenever, in the case of rule 1, it is proposed by the District Judge to confer any civil Judicial powers upon a Naib Tahsildar, Tahsildar or Revenue Officer, the opinion of the Deputy Commissioner must be obtained and the proposal should be forwarded to the High Court through the Commissioner of the division; in other cases, proposals should be forwarded direct to the High Court

